

**NATIONAL COMPANY LAW TRIBUNAL  
DIVISION BENCH, COURT – II  
CHENNAI**

**ATTENDANCE CUM ORDER SHEET OF THE HEARING OF NATIONAL COMPANY LAW TRIBUNAL, CHENNAI BENCH, HELD ON 18-04-2024 AT 10.30 A.M. THROUGH VIDEO CONFERENCING:**

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**PRESENT : SHRI. JYOTI KUMAR TRIPATHI, HON'BLE MEMBER (JUDICIAL)  
SHRI. RAVICHANDRAN RAMASAMY, HON'BLE MEMBER (TECHNICAL)**  
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**APPLICATION NUMBER : IA(IBC)/166(CHE)/2024**

**PETITION NUMBER : CP(IB)/240(CHE)/2022**

**NAME OF THE APPLICANT : R Thamodharan (RP)  
M/s. Meenakshi Cargo Forwarders Pvt Ltd**

**NAME OF THE RESPONDENT(S) : IDFC First Bank Ltd & 2 Ors**

**UNDER SECTION : Sec 25,14 & 60(5) of IBC, 2016 r/w Rule 11  
& 32 of NCLT Rules, 2016**

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**ORDER**

Ld. Counsel Ms. Deepa Mariappan for the Applicant. Ld. Counsel Ms. Shanthi Meenakshi for the Respondent. Mr. R. Thamodharan, RP is present in person.

In this case the Respondent has made the payment of the CIRP dues and the Respondent is given 2 weeks time to file reply.

The Counsel for the Applicant stated that the Respondent has made the OD account inoperative and therefore RP is not in a position to discharge his responsibilities.

**In this case the Counsel for the Respondent is directed** to sort out all the matters prayed for before the next date of hearing so that RP can function smoothly.

List the application for hearing on **13.06.2024**.

-Sd-

**RAVICHANDRAN RAMASAMY**  
**Member (Technical)**

-Sd-

**JYOTI KUMAR TRIPATHI**  
**Member (Judicial)**

phk